



## The Himachal Pradesh War Awards Act, 1972

Act 9 of 1972

**Keyword(s):**

Eligible, War Jagir

Amendments appended: 10 of 1994, 13 of 1998, 10 of 2020

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(ACT NO. 9 OF 1972)

[Received the assent of the Governor on the 20th April, 1972, and was published in R.H.P. Extra., dated the 21st April, 1972 at P. 408--411].

*An Act to empower the Himachal Pradesh Government to award Jagirs to parents, whose children have served in the Armed Forces during the emergency declared under Article 352 of the Constitution of India on the 26th October, 1962, or are serving or have served in the Armed Forces during the emergency declared under Article 352 of the Constitution of India on the 3rd December, 1971, or were enrolled or commissioned for service in His Majesty's Forces during the Second World War.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-third Year of the Republic of India as follows :—

**1. Short title, extent and commencement.**—(1) This Act may be called the Himachal Pradesh War Awards Act, 1972.

(2) It extends to the whole of Himachal Pradesh.

(3) It shall come into force at once.

**2. Definitions.**—In this Act, unless there is anything repugnant in the subject or context,—

(a) 'eligible person' means—

(i) a citizen of India ordinarily residing in the State of Himachal Pradesh,

(a) who is the father, or, where the father is dead, the mother, of the only son or only child who has served in the armed forces of the Union during the emergency declared by the President of India under Article 352 of the Constitution of India on the 26th October, 1962, or who is serving or has served in the armed forces of the Union during the emergency declared by the President of India under Article 352 of the Constitution of India on the 3rd December, 1971, but does not include a person who has for such reasons already received a land grant or other award from the Government of Himachal Pradesh or the Government of the State of Punjab as it existed before the re-organisation in the year 1966; or

<sup>1</sup>For Statement of Objects and Reasons, See R.H.P. Extra., dated the 19th April, 1972, Pages 374. This Act replaces, the H.P. Ordinance No. 1 of 1972, published in R.H.P. Extra., dated the 25th February, 1972, Pages 85—188.

- (b) who is the father, or, where the father is dead, the mother, of only two sons or only two children both of whom have served in the armed forces of the Union during the emergency declared by the President of India under Article 352 of the Constitution of India on the 26th October, 1962, or both of whom are serving or have served in the armed forces of the Union during the emergency declared by the President of India on the 3rd December, 1971, but does not include a person who has for such reasons already received a land grant or other award from the Government of Himachal Pradesh or the Government of the State of Punjab as it existed before the re-organisation in the year 1966; or
- (c) who is the father, or, where the father is dead, the mother, of three or more children who have served in the armed forces of the Union during the emergency declared by the President of India under Article 352 of the Constitution of India on the 26th October, 1962, or who are serving or have served in the armed forces of the Union during the emergency declared by the President of India under Article 352 of the Constitution of India on the 3rd December, 1972, but does not include a person who has for such reasons already received a land grant or other award from the Government of Himachal Pradesh or the Government of the State of Punjab as it existed before the re-organisation in the year 1966; or
- (ii) a citizen of India ordinarily residing in the State of Himachal Pradesh who is the father, or, where the father is dead, the mother, of three or more children who having been at any time enrolled or commissioned in forces which, before the 15th August, 1947, were referred to as His Majesty's Naval, Military or Air Forces or in the Forces maintained by any of the Indian States comprised in the State of Himachal Pradesh and who were liable to serve wherever required and have actually, served in any of the said forces during the Second World War, but does not include any person who has, for such reasons, already received land grant or other award from the Government of Himachal Pradesh or the Government of the State of Punjab as it existed before the re-organisation in the year 1966 or the Government of any Indian State aforesaid.

(b) 'Government' means the Government of Himachal Pradesh.

(c) 'War Jagir' means a Jagir granted under this Act.

**3. Creation of War Jagirs.**—Notwithstanding anything contained in any other law for the time being in force, the Government shall have the power to grant to a person a War Jagir of the value of —

(a) one hundred and fifty rupees per annum if he is an eligible person within the meaning of sub-clause (i) of clause (a) of section 2;

(b) one hundred rupees per annum, if he is an eligible person within the meaning of sub-clause (ii) of clause (a) of section 2:

Provided that if the eligible person within the meaning of—

(i) sub-clause (i)(c) of clause (a) of section 2 has more than three children who have served or are serving in the manner referred to in the said sub-clause, an additional amount of fifty rupees per annum may be granted for every such child exceeding three;

(ii) sub-clause (ii) of clause (a) of section 2 has more than three children who were enrolled or commissioned and were liable to serve and have actually served, in the manner referred to in the said sub-clause, an additional amount of ten rupees per annum may be granted for every such child exceeding three :

Provided further that for the purposes of determining the eligibility of a person to the grant of a War Jagir under sub-clause (i) of clause (a) of section 2, no child of such person who has already made him eligible to the grant of a War Jagir under Sub-clause (ii) of that clause shall be taken into account.

**4. Tenure of War Jagirs.**—A War Jagir shall, unless terminated wholly or partially for breach of any condition imposed under section 5, be tenable for the life-time of the grantee, but Government shall have power to terminate or reduce it if the grantee subsequently receives a land grant or other award the same ground on which the War Jagir was granted to him :

Provided that a War Jagir granted to an eligible person, being the father, shall, on the death of the father, be tenable for life-time of the mother.

**5. Power to attach condition to enjoyment of War Jagirs.**—The Government may attach such conditions as it may deem fit to the enjoyment of any or all War Jagirs, and such conditions shall be communicated to the grantee at the time when the grant is made to him.

**6. Exemption of War Jagir from attachment.**—No War Jagir shall be liable to seizure, attachment or sequestration by process of any court at the instance of a creditor for any demand against the grantee, or in satisfaction of a decree or order of any court.

**7. Savings.**—Nothing in this Act shall be deemed to affect the provision of the Pensions Act, 1871 (23 of 1871) or of the Government Grants Act, 1895, (15 of 1895) so far as they are applicable to War Jagirs.

**8. Certain questions to be referred to Government for final decision.**—If any question arises under this Act—

- (a) whether or not a person is an eligible person, or
- (b) whether or not a grantee has committed breach of any condition imposed under section 5,

such question shall be referred to the Government whose decision thereon shall be final and conclusive and shall not be liable to be called in question in any court.

**9. Repeal and Savings.**—The East Punjab War Awards Act, 1948 (22 of 1948) as in force in the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966, (31 of 1966) and the Himachal Pradesh War Awards Ordinance, 1972 (1 of 1972) are hereby repealed :

Provided that the repeal shall not affect—

- (a) the previous operation of any such law so repealed or anything duly done or suffered thereunder ; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed ; or
- (c) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation or liability as aforesaid ;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced as if this Act had not been enacted :

Provided further that subject to the preceding proviso, anything done or any action taken under the Act and the Ordinance so repealed, so far as it is consistent with this Act, shall be deemed to have been done or taken under the corresponding provisions of this Act.

the Dr. Yashwant Singh Parmar University of Horticulture and Forestry, Solan Statutes, 1987 (Fourteenth Amendment), 1994.

(2) It shall come into force with immediate effect.

2. *Addition of Statute 23.6.*—The following addition shall be made under Chapter XXIII.—

*Addition of Statute 23.6:*

*Rules regarding prohibition of ragging.*—No person shall practise ragging in any form within or outside the premises of the University. The action against any person involved in ragging shall be as prescribed in the regulations.

*Amendment of Statute 5.6.*—(1) The existing provision of the Statute 5.6(1) shall be substituted as under:—

The scale of pay of the posts of grade A, B, C and D employees of the University shall be as prevalent at present. Conditions and rules for the release of higher scales of pay, for admissibility of special pay and other allowances to the employees shall be the same as applicable from time to time to the employees holding corresponding posts in the concerned department of the Himachal Pradesh Government with which the present scales have been equated. For example, for the ministerial staff including drivers the scales will correspond to the Secretariat staff of the Himachal Pradesh Government, for the scales of posts in the Estate Cell with the Public Works Department and for Technical staff with the Department of Agriculture/Horticulture/Forest/Fisheries/Animal Husbandry/Education or where the University has involved its own pay scales the same will be revised by keeping in view the relative position of the pre-revised scales. The rates of local allowances shall be as admissible to the State Government servants at the concerned stations of posting. However, the release of higher scales or allowances will not be automatic consequent upon a revision in the State Government, but shall be subject to the approval of the Board of Management.

(R.H.P. dated 5-11-1994, p. 1690)

### THE HIMACHAL PRADESH WAR AWARDS (AMENDMENT) ACT, 1994

(Act No. 10 of 1994)

(Received the assent of the Governor, Himachal Pradesh on 7th May 1994 and was published in Hindi and English in R.H. P. Extra, dated 27-5-1994, at pages 1175 and 1176).

An Act further to amend the Himachal Pradesh War Awards Act, 1972 (Act No. 9 of 1972).

1. Passed in Hindi by the the Himachal Pradesh Vidhan Sabha for statement of Objects and Reasons see R.H.P. Extra., dated 15.3-1994, p. 284 and 286.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Himachal Pradesh War Awards (Amendment) Act, 1994.

(2) It shall be deemed to have come into force with effect from the 1st day of January, 1993.

2. *Amendment of section 3.*—In section 3 of the Himachal Pradesh War Awards Act, 1972 (Act No. 9 of 1972),

(i) in clause (a), for the words “three hundred”, the words “six hundred” shall be substituted;

(ii) in clause (b), for the words “two hundred”, the words “four hundred” shall be substituted; and

(iii) in paras (f) and (g) of the first proviso, for the words “one hundred” and “twenty”, the words “two hundred” and “forty” shall respectively be substituted.

#### RULES

Under

#### THE PUNJAB EXCISE ACT, 1914

#### THE HIMACHAL PRADESH EXCISE BONDED WAREHOUSE RULES, 1987

#### AMENDMENT OF RULES

(Issued and published in R.H.P. Extra., dated 31-3-1994, p. 547-548)

#### EXCISE AND TAXATION DEPARTMENT

#### NOTIFICATIONS

(EXT. NO. 758/93-EXN-5788)  
Shimla-2, the 31st March, 1994

No. 7-58/93-EXN-5788.—In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (1 of 1914), as in force in the areas comprised in Himachal Pradesh immediately before 1st November, 1966 and the territories transferred to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and by virtue of the powers of the Financial Commissioner, conferred on me under section 9 of the said Act, read with the Himachal Pradesh (Excise Powers and Appeal) Orders, 1965, as amended from time to time, I, V. K. Bhatnagar, Excise and Taxation Commissioner, Himachal Pradesh, hereby make the following amendments in the Himachal Pradesh Excise-Bonded Warehouse Rules,



## 2. Amendment of section 3.

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**THE HIMACHAL PRADESH WAR AWARDS (AMENDMENT)  
ACT, 1998**

(ACT NO. 13 OF 1998)<sup>1</sup>

(Received the assent of the Governor on 21.8.1998 and was published both in Hindi and English in R.H.P. Extra., dated 24.8.1998, p.3193-3196).

**An Act further to amend the Himachal Pradesh War Awards Act, 1972  
(Act No. 9 of 1972).**

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-ninth Year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Himachal Pradesh War Awards (Amendment) Act, 1998.

(2) It shall be deemed to have come into force with effect from the 1st day of April, 1998.

**2. Amendment of section 3.-** In section 3 of the Himachal Pradesh War Awards Act, 1972 (9 of 1972),-

- (i) in clause (a), for the words "six hundred", the words "nine hundred" shall be substituted;
- (ii) in clause (b), for the words "four hundred", the words "six hundred" shall be substituted; and
- (iii) in paras (i) and (ii) of the first proviso, for the words "two hundred" and "forty", the words "three hundred" and "sixty" respectively shall be substituted.

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1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 6.7.1998, p.2456 & 2458.

## विधि विभाग

### अधिसूचना

शिमला-2, 3 नवम्बर, 2020

**संख्या: एल0एल0आर0-डी0(6)-9/2020-लेज.**—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 200 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 26-10-2020 को अनुमोदित हिमाचल प्रदेश युद्ध पुरस्कार (संशोधन) विधेयक, 2020 (2020 का विधेयक संख्यांक 4) को वर्ष 2020 के अधिनियम संख्यांक 10 के रूप में संविधान के अनुच्छेद 348 (3) के अधीन उसके अंग्रेजी प्राधिकृत पाठ सहित हिमाचल प्रदेश ई-राजपत्र में प्रकाशित करते हैं।

आदेश द्वारा,

यशवंत सिंह चोगल,  
प्रधान सचिव (विधि)।

2020 का अधिनियम संख्यांक 10

### हिमाचल प्रदेश युद्ध पुरस्कार (संशोधन) अधिनियम, 2020

(माननीय राज्यपाल महोदय द्वारा दिनांक 26 अक्टूबर, 2020 को यथा अनुमोदित)

हिमाचल प्रदेश युद्ध पुरस्कार अधिनियम, 1972 (1972 का अधिनियम संख्यांक 9) का और संशोधन करने के लिए अधिनियम।

भारत गणराज्य के इकहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

- 1. संक्षिप्त नाम.**—इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश युद्ध पुरस्कार (संशोधन) अधिनियम, 2020 है।
- 2. धारा 3 का संशोधन.**—हिमाचल प्रदेश युद्ध पुरस्कार अधिनियम, 1972 की धारा 3 में, "पांच" शब्द के स्थान पर "सात" शब्द रखा जाएगा।

**THE HIMACHAL PRADESH WAR AWARDS (AMENDMENT)  
ACT, 2020**

(As Assented to by the Governor on 26<sup>TH</sup> OCTOBER, 2020)

AN

ACT

*further to amend the Himachal Pradesh War Awards Act, 1972 (Act No. 9 of 1972).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-first Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Himachal Pradesh War Awards (Amendment) Act, 2020.

**2. Amendment of section 3.**—In section 3 of the Himachal Pradesh War Awards Act, 1972 for the word “five”, the word “seven” shall be substituted.